

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

ITEM No. 116
(IB)-37(PB)/2018

IN THE MATTER OF:

Dinesh Kumar Jain & Ors.

..... Petitioners

v.

Fantastic Buildcon Pvt. Ltd. & Ors.

..... Respondents

SECTION : Under Section 7 of the Insolvency & Bankruptcy Code, CIRP

Order delivered on 14.11.2018

Coram:

Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant / Petitioner : Ms. Srujana Suman Mund & Mr. Srujana Suman Mund, Advs.
For the Respondent : Mr. Om Prakash Vijay, Adv.
Mr. Rakesh Kumar & Mr. Sahil Gupta,
Advs. for Ex-Director
Mr. Shailesh Dayal, PCS for BDR Builders
& Developers Pvt. Ltd.

ORDER

Ld. Counsel for the Ex-Management undertakes to file additional affidavit giving reasons for not complying with the order dated 15.10.2018 as per the directions and also reply to the application filed by the RP for cancellation of the agreement to sell. Let the copies be served to the other side and pleadings be completed. The bench officer submits that no such sealed cover is received till date. Ld. Counsel for the respondent is directed to take appropriate steps in order to comply with the order dated 15.10.2018. Last

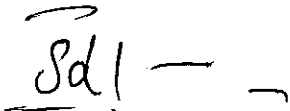
opportunity is given to parties to complete the pleadings by serving copy to other parties so that the application will be heard finally.

List for further consideration on 29.11.2018.

CA-1170(PB)/2018

This is an application filed by the RP for extension of CIRP period for further 90 days. In the application the minutes of 8th meeting of CoC dated 29.10.2018 is filed wherein the CoC has unanimously approved the said agenda for seeking the extension of the CIRP period of 90 days. In view of the above prayer 1 is granted and extension of further 90 days for completion of CIRP is granted beyond the initial 180 days period.

CA-1170(PB)/2018 stands disposed of.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)

14.11.2018
Ritu Sharma